

**(2018) 05 CAL CK 0044**  
**In the Calcutta High Court**  
**Case No : GA 708 of 2018, AP 445 of 2016**

P. MUKHERJEE & CO.

APPELLANT

Vs

UNION OF INDIA & ANR.

RESPONDENT

---

**Date of Decision :** 08-05-2018

**Acts Referred:**

Arbitration and Conciliation Act, 1996 — Section 29(4)

**Citation :** (2018) 05 CAL CK 0044

**Hon'ble Judges :** ASHIS KUMAR CHAKRABORTY

**Bench :** Single Bench

**Advocate :** A. Poddar, Abir Das

---

## Judgement

The Court : In this application, the petitioner has prayed for an order from this Court extending the time for publication of the award by the Arbitrator

under Section 29(4) of the Arbitration and Conciliation Act, 1996. However, the petitioner has not disclosed any of the minutes the arbitral proceeding.

Accordingly, this Court is unable to pass the order, as prayed for.

At this juncture, Mr. Poddar, learned Advocate for the petitioner, pray for leave of this Court to file a fresh application.

Accordingly, leave is granted to the petitioner to withdraw this application with liberty to file afresh seeking similar reliefs. Needless to mention, the

petitioner will be entitled to file such application provided, the respondent does not agree to the extension of time for publication of the award by the

Arbitrator. There shall, however, be no order as to costs.